

# **CENTRAL ELECTRICITY REGULATORY COMMISSION**

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

## **Diary No. 220/2022**

Date: 7.9.2022

To

Shri S.S. Raju  
Chief General Manager (Commercial),  
Power Grid Corporation of India  
Limited, Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

**Subject:- Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for truing up of transmission tariff for the 2014-19 tariff period determination of transmission tariff for the 2019-24 tariff period for transmission asset “Replacement of existing 4 x 105 MVA, 400/220 kV, 1-Ph ICTs with 1x500 MVA, 400/220 kV, 3Ph ICT at Misa Sub-station” under “North eastern Region Strengthening Scheme-IV (NERSS-IV)” in the North-Eastern Region.**

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 22.9.2022:-

### **2014-19 period**

- a) Confirm the nature of Sub-stations in the asset i.e. if it is a Brownfield, Greenfield or a GIS.

### **2019-24 period**

- b) Package-wise and vendor-wise details of the Additional Capital Expenditure (ACE) claimed in 2019-24 period for the transmission asset.

### **Forms**

- c) Form 5 (Element Wise Break-up of Project/Asset/Element cost of Transmission System)
- d) Form-13 (Details of Initial Spares discharge)

2. Confirm that the instant asset is currently in use and information in respect of decapitalization, if any.
3. Confirm whether there is no further additional information required to be submitted by the Petitioner.
4. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
5. Further, you are requested to cure the following defect found during preliminary scrutiny of Dy: No. 220/2022:
  - i) Filing of proof of publication.
6. The petition will be registered only after receipt of the above information and removal of defect mentioned above.
7. In case the above said information is not filed within the specified date, the petition shall be referred back.

Yours faithfully,

Sd/-  
(Kamal Kishor)  
Assistant Chief (Legal)

### **Annexure-I**

Asset No.	Party	Particulars#	Year of Actual Capitalisation	Outstanding Liability as on 1.4.2019	Discharge						Outstanding Liability as on 31.3.2024
					2019-20	2020-21	2021-22	2022-23	2023-24	Total (2019-24)	
Asset-I	Party - A										
Asset-I	Party - B										
...	...										

# TL/SS/Communication Systems etc.